

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:127  
ANSWERED ON:08.08.2012  
CORRUPTION CASES IN SECL  
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**Will the Minister of COAL be pleased to state:**

- (a) whether serious cases of corruption and irregularity in various projects of SECL have come to light;
- (b) if so, the details thereof;
- (c) whether the contract work is still continuing in the area with the connivance of coal mafia and officials even after declaration of 'NO GO' area zone in certain zones of SECL;
- (d) if so, the details thereof and the reasons therefore along with the action taken/being taken by the Government in this regard;
- (e) whether the common people are suffering from serious diseases in the SECL area due to carelessness; and
- (f) if so, the details thereof and the action taken/being taken by the government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): Vigilance Department of South Eastern Coalfields Ltd.(SECL) has registered 20 vigilance cases of corruption/irregularities and 24 cases for regular departmental action during the year 2011 and up-to 30.06.2012. In addition the Central Bureau of Investigation (CBI) has registered 11 cases against the Officials of SECL.

(c) & (d): Coal mining is done by SECL in its area after obtaining statutory clearances.

(e) & (f): There is no report of common people suffering from serious diseases in SECL area due to carelessness. Medical care is provided to employees and common people through the Company's 47 dispensaries, 17 hospitals, 151 ambulances, 242 doctors and para-medical personnel. In addition to that, SECL conduct OPD for Below Poverty Line(BPL) card holders in all SECL hospitals and dispensaries.